

ingly of the other Ministers—who is always present during the Question Hour, irrespective of whether his questions appear in the question list or not. I have found him always very much interested in maintaining the high prestige of Parliament. It is only when it is unavoidable and some other important matters require his attendance that he is away from the House. I do not think it is right to deny the Prime Minister the privilege of choosing what ought to be done. But I can say this much. Wherever I find that the Parliamentary Secretary or some other person who is officiating for him to answer a particular question is not able to do so, I will keep it pending until the Prime Minister comes here. There is no harm in it. So far as this matter is concerned, the Parliamentary Secretary has answered it sufficiently. Let there be no general impression that we are trying to prevent the Prime Minister from discharging his responsibilities. He is in charge of the whole administration. He knows what to do, so far as this matter is concerned.

Shri Vajpayee (Balrampur): The Deputy Minister is also not here.

Mr. Speaker: The Deputy Minister has gone to America.

Shri Vajpayee: Then the Parliamentary Secretary should be promoted as Deputy Minister.

Mr. Speaker: I am sure the Prime Minister will consider this recommendation.

12.09 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE COAL BOARD FOR THE YEAR 1959-60

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of the Annual Report of the Coal Board for the year 1959-60. [Placed in Library. See LT-2803/61.]

ORISSA HOUSE RENT CONTROL (AMENDMENT) ORDINANCE, 1961.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under article 213 (2) (a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1961, issued by the President in relation to the State of Orissa, a copy of the Orissa House Rent Control (Amendment) Ordinance, 1961 (Orissa Ordinance No. 2 of 1961) promulgated by the Governor of Orissa on the 10th February, 1961. [Placed in Library. See No. LT—2801/61].

Shri Chintamoni Panigrahi (Puri): This Ordinance was promulgated on the 10th of February 1961 and a copy of it is laid on the Table of the House only in the month of April. We would like to know from the Home Minister whether he proposes to have the Orissa House Rent Control (Amendment) Bill brought before this House during this session.

Shri Datar: May I point out that the Ordinance has already lapsed?

Shri Chintamoni Panigrahi: My point is whether the Home Minister proposes to have the Orissa Rent Control (Amendment) Bill here during this session.

Shri Datar: So far as that matter is concerned, Government had brought a Bill before the other House, under which the powers were delegated to the President for legislation. A consultative committee has also to be formed in that respect. That Bill has been passed by the other House and will be coming here. After the consultative committee has been formed, this matter will be placed before it.

ANNUAL REPORT AND AUDITED ACCOUNTS OF THE NATIONAL SMALL INDUSTRIES CORPORATION LIMITED AND REVIEW OF ITS WORKING

The Deputy Minister of Finance (Shri B. B. Bhagat): Sir, on behalf of Shri Manubhai Shah, I beg to lay on